

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby.T. Varkey, Judicial Member)

**I.T.A. Nos. 1229&1230/Kol/2018
Assessment Years: 2014-15 & 2015-16**

Shriprakash Choudhary.....Appellant
[PAN: AEJPC 4588 E]

Vs.

ACIT, CC-4(1), Kolkata.....Respondent

**I.T.A. Nos. 1231&1232/Kol/2018
Assessment Years: 2014-15 & 2015-16**

Sarita Choudhary.....Appellant
[PAN: AEJPC 4593 B]

Vs.

ACIT, CC-4(1), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the assessee.

Shri Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : March 12th, 2021

Date of pronouncing the order : March 24th, 2021

ORDER

Per Bench:

The assesseees seek permission of this Bench to withdraw their appeals in ITA Nos. 1229to 1232/Kol/2018 as they availed the scheme under "Vivad Se Vishwas Act, 2020" vide his application. The assessee states that they have been granted certificate by the designated authority in Form No. 1, Form No. 2 and Form No. 3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept the applications of the assesseees and dismiss these appeals as withdrawn.

Kolkata, the 24th March, 2021.

Sd/-
[Aby.T. Varkey]
Judicial Member

Dated: 24.03.2021
SB, Sr. PS

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Copy of the order forwarded to:

1. ***Shriprakash Choudhary & Sarita Choudhary both are residing at 113, Park Street, Ground Floor, Kolkata-700107.***
2. ***ACIT, CC-4(1), Kolkata***
3. CIT(A)- , Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches